

आयकर अपीलीय अधीकरण, न्यायपीठ – “C” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “C” BENCH: KOLKATA
 (समक्ष) श्री ए. टी. वर्की, न्यायीक सदस्य एवं डॉ. अर्जुन लाल सैनी, लेखा सदस्य)
 [Before Shri A. T. Varkey, JM & Dr. A. L. Saini, AM]

I.T.A. No. 593/Kol/2018
Assessment Year: 2013-14

Radha Enterprises (PAN: AADFR7801H)	Vs.	Pr. Commissioner of Income-tax, Kolkata-17, Kolkata
Appellant		Respondent
Date of Hearing	19.09.2019	
Date of Pronouncement	19.09.2019	
For the Appellant	Shri S. S. Gupta, FCA	
For the Respondent	Dr. P. K. Srihari, CIT, DR	

ORDER

Per Shri A.T.Varkey, JM

This appeal preferred by the assessee is against the order of the Ld. CIT(A)-17, Kolkata dated 16.02.2018 for AY 2013-14.

2. At the outset itself, the Ld. Counsel for the assessee Shri S. S. Gupta, FCA submitted that he has instructions to withdraw the appeal and he pleads that it may be allowed. The Ld. DR does not have any objection, therefore, We allow the assessee to withdraw the appeal.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/- (Dr. A. L. Saini)
Accountant Member

Sd/-(Aby. T. Varkey)
Judicial Member

Dated : 19th September, 2019

Jd.(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – M/s. Radha Enterprises, IA-270, Salt Lake City, Sector-III, Kolkata-700 097.
2. Respondent - Pr. CIT, Kolkata-17, Kolkata.
3. DCIT, Circle-51 , Kolkata.
4. DR, ITAT, Kolkata. (sent through e-mail)

/True Copy,

By order,
Assistant Registrar